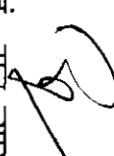


District and Sessions Court Compliance report in respect of

Cr.Appel No. 2646/99

Month – August-2014

S. N.	Name of the Court with name of Police Station under jurisdiction.	Whether copies of the FIR are being received or not under Section 157 Cr.P.C.	Whether the copy of the FIR under Section 157 Cr.P.C. are being enclosed with the main file on presentation of Challan.	Whether the Presiding Officer/Magistrate has personally checked the report and entries made in the register maintained.	Whether the District Judge has verified the register maintained by the Court concerned.
1.	श्री एस0के0 नंदे मुख्य न्यायिक दण्डाधिकारी, रायगढ़ थाना - (1) कोतवाली (2) जी0आर0पी0 (3) आ0जा0क0 (4) आवकारी (5) चक्रधरनगर (6) कोताराओड	निर्देशानुसार प्रथम सूचना की प्रतियाँ नियमित रूप से प्राप्त की जा रही हैं।	प्रथम सूचना की प्रति चालान के साथ मूल अभिलेख में संलग्न किये जाने विषयक इन्दाज पंजी में किया गया है।	पीठासीन अधिकारी द्वारा व्यक्तिगत रूप से प्रविष्टियों का चेक किया जाना प्रकट होता है।	स्वयं मेरे द्वारा संबंधित न्यायालय की सुसंगत पंजी का स्तथापन किया गया है।

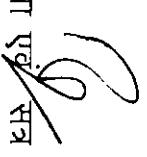

 जिला एवं सत्र न्यायाधीश
 रायगढ़

District and Sessions Court Compliance report in respect of

Cr. Appeal No. 2646/99

Month – August-2014

S. N.	Name of the Court with name of Police Station under jurisdiction.	Whether copies of the FIR are being received or not under Section 157 Cr. P. C.	Whether the copy of the FIR under Section 157 Cr. P. C. are being enclosed with the main file on presentation of Challan.	Whether the Presiding Officer/Magistrate has personally checked the report and entries made in the register maintained.	Whether the District Judge has verified the register maintained by the Court concerned.
2.	कु. श्वेता उपाध्याय न्यायिक दण्डाधिकारी प्रथम श्रेणी, रायगाढ़ थाना – (1) पुसौर	निर्देशानुसार प्रथम सूचना की प्रतियाँ नियमित रूप से प्राप्त की जा रही हैं।	प्रथम सूचना की प्रति यालान के साथ मूल अभिलेख में सलनन किये जाने विषयक इन्द्राज पंजी में किया गया है।	पीठासीन अधिकारी द्वारा व्यक्तिगत रूप से प्रविष्टियों का चेक किया जाना प्रकट होता है।	स्वयं मेरे द्वारा संबंधित न्यायालय की सुसंगत पंजी का सत्यापन किया गया है।


जिला एवं सत्र न्यायाधीश
रायगाढ़

District and Sessions Court Compliance report in respect of

Cr. Appeal No. 2646/99

Month – August-2014

S. N.	Name of the Court with name of Police Station under jurisdiction.	Whether copies of the FIR are being received or not under Section 157 Cr.P.C.	Whether the copy of the FIR under Section 157 Cr.P.C. are being enclosed with the main file on presentation of Challan.	Whether the Presiding Officer/Magistrate has personally checked the report and entries made in the register maintained.	Whether the District Judge has verified the register maintained by the Court concerned.
3.	कु. प्रियंका अग्रवाल न्यायिक दण्डाधिकारी प्रथम श्रेणी, रायगढ़ थाना – (1) पूंजीपथरा	निर्देशानुसार प्रथम सूचना की प्रतियाँ नियमित रूप से प्राप्त की जा रही हैं।	प्रथम सूचना की प्रति यालान के साथ मूल अभिलेख में संलग्न किये जाने विषयक इन्द्राज पंजी में किया गया है।	पीठासीन अधिकारी द्वारा व्यक्तिगत रूप से प्रविष्टियों का चेक किया जाना प्रकट होता है।	स्वयं मेरे द्वारा संबंधित न्यायालय की सुसंगत पंजी का सत्यापन किया गया है।

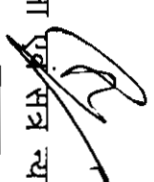

 जिला एवं सत्र न्यायाधीश
 रायगढ़

District and Sessions Court Compliance report in respect of

Cr.Appel No. 2646/99

Month - August-2014

S. N.	Name of the Court with name of Police Station under jurisdiction.	Whether copies of the FIR are being received or not under Section 157 Cr.P. C.	Whether the copy of the FIR under Section157 Cr.P. C. are being enclosed with the main file on presentation of Challan.	Whether the Presiding Officer/Magistrate has personally checked the report and entries made in the register maintained.	Whether the District Judge has verified the register maintained by the Court concerned.
4.	<p>श्री विक्रम प्रताप चंदा</p> <p>न्यायिक दण्डाधिकारी</p> <p>प्रथम श्रेणी, सारंगढ</p> <p>थाना -</p> <p>(1) सारंगढ</p> <p>(2) बरमकेला</p> <p>(3) सरिया</p> <p>(4) कोसीर</p> <p>(5) जोगरी पाली</p>	<p>प्रथम सूचना की प्रतियाँ प्राप्त की जा रही है।</p>	<p>प्रथम सूचना की प्रति यालान के साथ मूल अभिलेख में संलग्न किये जाने विषयक इन्दाज पंजी में किया गया है।</p>	<p>प्रथम सूचना की प्राप्त प्रतियाँ की जाँच पीठासीन अधिकारी ने स्वयं की है तथा पंजियों के इन्दाजों को भी उनके द्वारा व्यक्तिगत रूप से जाँच किया जाना प्रकट होता है।</p>	<p>स्वयं मेरे द्वारा सर्वोचित न्यायालय की सुसंगत पंजी का सत्यापन किया गया है।</p>


 जिला एवं सत्र न्यायाधीश
 रायगढ

District and Sessions Court Compliance report in respect of

Cr. Appeal No. 2646/99

Month - August-2014

S. N.	Name of the Court with name of Police Station under jurisdiction.	Whether copies of the FIR are being received or not under Section 157 Cr.P.C.	Whether the copy of the FIR under Section 157 Cr.P.C. are being enclosed with the main file on presentation of Challan.	Whether the Presiding Officer/Magistrate has personally checked the report and entries made in the register maintained.	Whether the District Judge has verified the register maintained by the Court concerned.
5.	श्री विजय कुमार साहू न्यायिक दण्डाधिकारी प्रथम श्रेणी, धरघोड़ा थाना - (1) तमनार (2) धरघोड़ा (3) पूजीपथरा (4) लौतूंगा	प्रथम सूचना की प्रतियाँ नियमित रूप से प्राप्त की जा रही हैं।	प्रथम सूचना की प्रति चालान के साथ मूल अभिलेख में संलग्न किये जाने विषयक इन्दाज पंजी में किया गया है।	पीठासीन अधिकारी द्वारा व्यक्तिगत रूप से प्रविष्टियों का चेक किया जाना प्रकट होता है।	स्वयं से द्वारा संबंधित न्यायालय की सुसंगत पंजी का सत्यापन किया गया है।

जिला एवं सत्र न्यायाधीश


धरघोड़ा

District and Sessions Court Compliance report in respect of

Cr. Appeal No. 2646/99

Month – August-2014

S. N.	Name of the Court with name of Police Station under jurisdiction.	Whether copies of the FIR are being received or not under Section 157 Cr.P.C.	Whether the copy of the FIR under Section 157 Cr.P.C. are being enclosed with the main file on presentation of Challan.	Whether the Presiding Officer/Magistrate has personally checked the report and entries made in the register maintained.	Whether the District Judge has verified the register maintained by the Court concerned.
6.	श्री हरिशचंद्र मिश्रा न्यायिक दण्डाधिकारी प्रथम श्रेणी, धरमजयगढ़ थाना - (1) धरमजयगढ़ (2) कापू (3) छाल	प्रथम सूचना की प्रतियाँ नियमित रूप से प्राप्त की रही हैं ।	प्रथम सूचना की प्रति चालान के साथ मूल अभिलेख में संलग्न किये जाने विषयक इन्दाज पंजी में किया गया है ।	पीतसैन अधिकारी द्वारा रजिस्टर की सभी प्रविष्टियों को चेक किया जाना प्रकट नहीं होता ।	स्वयं मेरे द्वारा संबंधित न्यायालय की सुसंगत पंजी का सत्यापन किया गया है ।

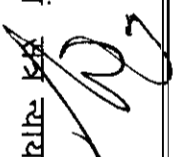

 जिला एवं सत्र न्यायाधीश
 धरमजयगढ़

District and Sessions Court Compliance report in respect of

Cr.Appel No. 2646/99

Month – August-2014

S. N.	Name of the Court with name of Police Station under jurisdiction.	Whether copies of the FIR are being received or not under Section 157 Cr.P.C.	Whether the copy of the FIR under Section 157 Cr.P.C. are being enclosed with the main file on presentation of Challan.	Whether the Presiding Officer/Magistrate has personally checked the report and entries made in the register maintained.	Whether the District Judge has verified the register maintained by the Court concerned.
7.	श्री अगम कुमार कश्यप न्यायिक दण्डाधिकारी प्रथम श्रेणी, खरसिया थाना – (1) खरसिया (2) भूपदेवपुर (3) चौकी जोबी	प्रथम सूचना की प्रतियाँ सारभूत रूप से प्राप्त की जा रही हैं ।	प्रथम सूचना की प्रति चालान के साथ मूल अभिलेख में संलग्न किये जाने विषयक इन्ट्राज पंजी में किया गया है ।	पीठासीन अधिकारी द्वारा व्यक्तिगत रूप से प्रविष्टियों का चेक किया जाना प्रकट होता है ।	स्वयं भरे द्वारा संबंधित न्यायालय की सुसंगत पंजी का सत्यापन किया गया है ।


 जिला एवं सत्र न्यायाधीश
 रायगढ़